

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 4110  
TO BE ANSWERED ON 13.08.2015

APNA KHET APNA KAAM SCHEME

4110. SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether small and marginal farmers are allowed to undertake works under 'Apna Khet, Apna Kaam' Yojana under the Mahatma Gandhi National Rural Employment Guarantee Scheme in addition to families belonging to Below Poverty Line, Scheduled Castes and Scheduled Tribes;
- (b) if so, the details thereof;
- (c) whether the Government proposes to associate small and marginal farmers with MGNREGS through Apna Khet Apna Kaam Yojana; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI SUDARSHAN BHAGAT)

(a)&(b): Yes, Madam. The works under Apna Khet, Apna Kaam are permitted on the land of beneficiaries mentioned at Para-5 of Schedule-I, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) i.e. SC, ST, nomadic tribes, denotified tribes, other families BPL, women-headed household, physically handicapped headed households, beneficiaries of land reforms, the beneficiaries under the Indira Aawas Yojana, beneficiaries under the ST & other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and after exhausting the above categories on lands of small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008, subject to the condition that such households shall have a job card with at least one member willing to work on the project under taken on their land or homestead.

(c)&(d): The beneficiary, Gram Sabha and Gram Panchayat propose/ prioritise /decide the works/projects to be taken up under MGNREGA in their area. As per Para-5 of Schedule-I, MGNREGA, "The order of priority of works shall be determined by each Gram Panchayat in the meeting of the Gram Sabha keeping in view potential of the local area, its needs, local resources and in accordance with the provisions of Paragraph 9, provided that the District Programme Coordinator shall ensure that at least 60% of works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water & trees"

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